



Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.

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Notification  
Jammu, the 15<sup>th</sup> November, 2018

**SRO 506** .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in superession of all Notifications(s) issued in this behalf, Government hereby appoint the following officers to be the competent authority for purposes of the said Act within the territorial jurisdiction shown against each:-

S. No	Name Officer	Designation	Jurisdiction
1.	Dr.Ravi Kumar Bharti ,KAS	Additional Deputy Commissioner Bhaderwah	Bhaderwah and Bhalla
2.	Sh. Dharendra Sharma, KAS	Assistant Commissioner (Rev) Doda	Tehsils.Mohalla,Gundn a and Bharath Bagla.

By order of the Government of Jammu and Kashmir.

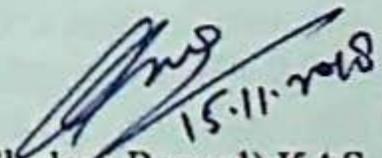
Sd/-  
(Shahid Anayatullah) IAS  
Commissioner /Secretary to Government,  
Revenue Department

Dated: -15 -11- 2018

No: - Rev/LB/14/2017

Copy to the:-

1. Fianancial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Adminsitration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Doda.
6. Director, Archives, Archeology & Museums, J&K Srinagar.
7. OSD to Advisor (G) to Hon'ble Governor for information.
8. Manager Government Press,Jammu/Srinager for publication in theGovt.Gazette
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
10. I/C Website. Revenue Department.
11. Notification / Stock file.

  
(Ghulam Rasool) KAS  
Deputy Secretary to Government  
Revenue Department.